

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 967 OF 2018 IN
DFR NO. 1328 OF 2018

Dated: 7th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Manchukonda Agrotech Pvt. Ltd. Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Anr. Respondent(s)
Counsel for the Appellant(s) : Ms. Purna Singh

ORDER

(IA NO. 967 OF 2018)
(Application for condonation of delay in filing appeal)

We have heard learned counsel, Ms. Purna Singh, appearing for the Appellant. Respondents served, unrepresented

Learned counsel, Ms. Purna Singh, appearing for the Appellant submitted that there is a delay of 09 days in filing the appeal has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing may kindly be condoned in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for delay in filing, the same is accepted. Accordingly, the IA is allowed.

DFR No.1328 OF 2018

Registry is directed to number the appeal and list the matter for admission on **19.09.2018**, as requested.

(S. D. Dubey)
Technical Member
Bn/pr

(Justice N. K. Patil)
Judicial Member